

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video Conferencing platform)

ITEM No.12
CP (IB) No.08/BB/2023

IN THE MATTER OF:

M/s. Acendre India Pvt. Ltd. ... Petitioner
Vs.
-- ... Respondent

Order under Section 59(7) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 13.02.2023

CORAM:

DR. N.V. RAMAKRISHNA BADARINATH
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Vishwanath, Adv.

ORDER

1. Heard Shri Vishwanath, Ld. Counsel appearing on behalf of Shri Hemanth Rao, Ld. Counsel for the Petitioner.
2. Issue notice to the ROC Karnataka. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it on the ROC Karnataka by e-mail as well as by Speed Post and to file an affidavit of service along with tracking reports in the Registry well before the next date of hearing. Upon receipt of notice, ROC is directed to file his reply in two weeks. In the meanwhile, Petitioner is directed to file the List of stakeholders & Bank Statement of previous two years prior to commencement of liquidation, in two weeks.
3. List the case on **29.03.2023**.

Sd/-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-

N.V. RAMAKRISHNA BADARINATH
MEMBER (JUDICIAL)